

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

WP No. 9600 of 2025

(BANDHAVGARH PARYATAN JAN SEVA SAMITIVs THE STATE OF MADHYA PRADESH AND OTHERS)

Dated : 21-03-2025

Shri Saurabh Sunder, learned counsel for the petitioner.

Shri Abhishek Singh, learned Government Advocate for
respondent/State.

Issue notice to the respondents on payment of process fee within three working days.

Notice be made returnable within 3 weeks.

List on 15/04/2025 for consideration of interim relief.

The respondents No.1 to 5 in their reply shall specifically advert to the position that under what prevailing policy of the concerned Government or the NTCA vehicles have been allowed to be operated by the respondent No.6 beyond the roster system. The respondents No.1 to 5 shall specifically advert to this issue in their reply.

In absence of filing a specific reply on these aspects, this Court may consider grant of interim relief.

(VIVEK JAIN)
JUDGE